

The High Court Of Madhya Pradesh

Indore : 23/05/2019 :-

Shri O.P. Solanki, learned counsel for the applicant.

Shri Lokesh Mehta, learned Government Advocate for the non-applicant/State.

Heard with the aid of case diary.

ORDER

This is the second bail application under Section 439 of Cr.P.C. before High Court in connection with Crime No.1798/2003 under Section 9, 39, 48-A, 52 of the Wildlife (Protection) Act, 1972 registered at Police Station – Ranger, Forest Range, Bisttan, District-Khargone and applicant is in custody since 06/02/2019. First bail application was dismissed on merit by this Court vide order dated 03/04/2019 passed in M.Cr.C. No.10743/2019.

2. Learned counsel for the applicant has submitted that applicant has no connection with the crime, applicant has not committed any offence and he has falsely been implicated in the matter, therefore, in such circumstances, it is prayed that the applicant be released on bail.

3. On the other hand, learned Government Advocate opposes the said prayer and prays for dismissal of the application.

4. Heard learned counsel for the parties, perused the case-diary and record.

5. After going through all the relevant documents, it appears that sufficient material/evidence is available against the present applicant in indulging in the crime and this second bail application has been filed by the present applicant without

assigning any specific ground or reason for grant of bail to the present applicant and also without any change in circumstance or ground, therefore, looking to the gravity of the offence, I do not find any reason or ground to change the earlier view taken by this Court. Accordingly, present application filed by the applicant stands **dismissed**.

(Ms. Vandana Kasrekar)
Judge

Aiyer*